

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
STARRED QUESTION NO. 221
TO BE ANSWERED ON 4TH DECEMBER, 2019**

RADIATION NORMS

†*221. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has issued any instructions to Telecom Service Providers (TSPs) regarding the implementation of norms pertaining to adverse effects of Electromagnetic Field Radiation from Base Transceiver Stations;
- (b) if so, the details of such instructions; and
- (c) the action taken by the Government against such TSPs not following/adhering to the said instructions during the last three years?

ANSWER

**MINISTER OF COMMUNICATIONS, LAW & JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF LOK SABHA IN RESPECT OF PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. *221 FOR 4TH DECEMBER, 2019 ON “RADIATION NORMS ”.

(a) to (c) Sir, Department of Telecommunications (DoT) has taken necessary steps and adopted strict norms for safety from EMF emission from mobile towers. In India norms for exposure limit for the Radio Frequency Field (Base Station Emissions) have been fixed ten times more stringent than the safe limits prescribed by International Commission on Non Ionizing Radiation Protection (ICNIRP) and recommended by World Health Organization (WHO). The instructions to Telecom Service Providers (TSPs) in this regard have been issued on 30.12.2011. As per these instructions the exposure limit for the Radio Frequency Field (Base Station Emissions) has been fixed as:

Frequency Range	E-Field Strength (Volt/Meter)	H-Field Strength (Amp/Meter)	Power Density (Watt/Sq.Meter)
400MHz to 2000MHz	$0.434f^{1/2}$	$0.0011f^{1/2}$	$f/2000$
2GHz to 300GHz	19.29	0.05	1

(f is frequency in MHz)

Government of India has put in place a well-structured process and mechanism so that Telecommunications Service Providers strictly adhere to these prescribed norms including submission of self-certificate by Telecom Service Providers (TSPs) before commercial start of Base Transceiver Station (BTS) site and extensive audit of compliance of self-certificates & BTSs. Field units of Department of Telecommunications (DoT) impose financial penalty on defaulting Telecom Service Providers (TSPs) whose BTSs are found exceeding the prescribed EMF emission limits. In addition, emission levels for these BTSs have also been brought within prescribed limits.
